

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.239- IA/731(AHM)2024  
in  
C.P.(IB)/167(AHM)2023

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Central Bank of India  
V/s

Anirudha Bhuwalka PG to AMW Motors Ltd

.....Applicant

.....Respondent

**Order delivered on: 15/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the RP : Mr. Rakesh Gupta, Adv.  
For the PG : Ms. Prachiti Shah, Adv. a.w Mr. Manit Wadhwa, Adv.  
For the Applicant Bank : Mr. Dhruvin Dossani, Adv. for Mr. Vishwas Shah, Adv.

**ORDER**

**IA 731 of 2024**

Parties have filed their written submissions. Registry is directed to accept the written submissions filed by the Central Bank of India.

Order is reserved.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**